

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)

Item No. 117
IA No. 2573/23
IA No. 478/21
IA No. 479/21

And
CP(IB) No. 150/Chd/Hry/2019

IN THE MATTER OF:

Vivek Arora & Ors.

... **Petitioner-Financial
Creditor**

Versus

Ramprastha Developers Pvt. Ltd.

... **Respondent-Corporate
Debtor**

Under Section: 7, IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 30.01.2024

CORAM:

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

PRESENT:

**For the Petitioner : Mr. Viren Sharma with Mr. Pradeep Singh,
Advocates in IA Nos. 2573/2023, 478/21 &
479/21.**

**For the Respondent : Mr. Vaibhav Sahni, Advocate for the
Respondent No. 2, 3, 5, 6, 7, 8, 9 & 10 in
IA No. 2573/23.
Mr. Atul V Sood, Advocate for the Respondent
No. 4.**

ORDER

IA No. 2573/23, IA No. 478/21 and IA No. 479/21

It is stated by the learned counsel for the Respondent-Corporate Debtor that in IA No. 2573/023 he has filed rejoinder to reply filed by respondents except Respondent No. 4. The learned counsel of Respondent No. 4 has submitted that he is not a necessary party to this application as the registered office of the Respondent No. 4 is not within the jurisdiction of NCLT,

January 30, 2024

Mukta

Chandigarh and also he is not the necessary party in the main petition. List for arguments on main CP and IAs. Pleadings be completed within one week and short written submissions, be filed one week before the next hearing.

Post this matter for arguments along with all other IAs on 12.02.2024.

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)